[TO BE PUBLISHED IN PART II, SECTION 3, SUB-SECTION (i) OF THE GAZETTE OF INDIA, EXTRAORDINARY]

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(Department of Revenue)

Corrigendum

New Delhi, the 27th July, 2017

G.S.R. (E).- In the notification of the Government of India, in the Ministry of Finance (Department of Revenue), No.2/2017-Integrated Tax (Rate), dated the 28th June, 2017, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 667(E), dated the 28th June, 2017,-

In the Schedule,-

(i) in S.No.59, in column (2), for “9”, read “7, 9 or 10”;
(ii) in S.No.102, in column(2), for “2302”, read “2301, 2302”.

[F.No.354/117/2017-TRU]

(Mohit Tewari)
Under Secretary to the Government of India